

Serial No. of Order	Date of Order	Order with Signature	Office note as to action (if any) taken on order
14.11.92		<p>None appears for the applicant on repeated call nor has there been any request made on behalf of the applicant seeking adjournment. In the said premises 2/11 we have heard Shri A.K.Bose, learned Senior Standing Counsel for the Respondents and perused the materials available on record.</p> <p>The applicant having been placed under suspension filed this Original Application challenging the order of suspension. Now, it is reported by Shri Bose that the suspension order has already been revoked w.e.f. 4.4.1997 and the services of the applicant have already been regularised w.e.f. 29.4.1994 to 4.4.1997. Shri Bose has placed on record a Memorandum in support of his statement. On the face of the aforesaid statement of Shri Bose, (based on instructions received from the Department) this Original Application is accordingly disposed of leaving the parties to bear their own costs.</p>	<p>for Hearing</p> <p>2/11</p> <p>Quash</p> <p>Dr. 24.11.92</p> <p>Copies of order Dr. 14.11.92 handed over to counsels for both sides</p> <p>28/11</p> <p>AB 80</p>

VICE-CHAIRMAN 14/11

MEMBER (JUDICIAL)